



The Orissa Gazette

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Separate paging is given to this Part, in order that it may be filed as a separate compilation.

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PART I.

Appointments, Postings, Transfers, Powers, Leave, and other Personal Notices.

PROGRAMME OF THE VISIT OF HIS EXCELLENCY SIR JOHN HUBBACK, K.C.S.I., I.C.S., THE GOVERNOR OF ORISSA TO ANGUL AND CUTTACK.

DATE AND DAY.	STANDARD TIME.	STATION	REMARKS.
DECEMBER 1936—			
Saturday 26th	.. 10-00 A.M.	Leave Puri	.. By special train.
	2-30 P.M.	Arrive Meramandeli.	
		DETRAIN.	
	2-35 P.M.	Leave Meramandeli	.. By car.
	3-00 P.M.	Arrive Angul House.	Circuit
Sunday 27th	.. }	HALT.	
to			
Thursday 31st	.. }		

DATE AND DAY.	STANDARD TIME	STATION.	REMARKS.
JANUARY 1937—			
Friday 1st	.. } HALT.		
to	.. }		
Wednesday 6th		10-00 A.M. Leave Angul	.. By car.
Thursday 7th		10-30 A.M. Arrive Meramandeli	
		ENTRAIN.	
		10-35 A.M. Leave Meramandeli	.. By special train.
		1-00 P.M. Arrive Cuttack.	
		Detrain and drive to	
		Circuit House, Cuttack.	
Friday, 8th	.. } HALT.		
to	.. }		
Wednesday 20th		9-00 A.M. Leave Circuit House,	By car.
Thursday 21st		Cuttack.	
		10-45 A.M. Arrive Government	
		House, Puri.	
		(All departures and arrivals are private).	

PARTY.

His EXCELLENCY THE GOVERNOR.

LADY HUBBAGE.

*Mrs. Brown.

†Mrs. Dippie.

*P. L. Brown, Esq.

‡J. R. Dain, Esq., C.I.E., I.C.S., Revenue Commissioner.

†H. Dippie, Esq., C.I.E., D.S.O., I.E.S., Director of Public Instruction.

J. S. Wilcock, Esq., I.C.S., Private Secretary.

W. L. O'B. Stallard, Esq., I.P., Aide-de-Camp.

§Honorary Lt. Md. Raza Khan, Bahadur, Indian A. D. C.

All letters and telegrams for His Excellency and party should be addressed "Orissa Governor's Camp", without the addition of the name of any post town.

J. S. WILCOCK,

Private Secretary to His Excellency
the Governor of Orissa.

*Will leave the party on the 28th December 1936.

† Will join the party on the 28th December 1936 (afternoon).

‡ From 1st January to 6th January 1937.

§ Will join the party at Cuttack on the 7th January 1937.

HOME, REVENUE AND FINANCE DEPARTMENTS.

NOTIFICATIONS.*The 18th December 1936.*

No. 8505—2C/2-9/36-A.—Mr. K. Raman, I.C.S., Assistant Magistrate and Collector at the headquarters station of the district of Cuttack, is granted leave "not due" for two days under Fundamental Rule 81 (c)(ii), with effect from the 30th October 1936.

The 19th December 1936.

No. 8556-A.—Sriman Gopinath Behera, Deputy Magistrate and Deputy Collector in charge of the Ghumsur division of the district of Ganjam, is appointed in addition to his own duties as Special Assistant Agent to the Governor in the Balliguda division of the same district during the absence, on leave, of Mr. P. S. Vishwanatha Ayyar, I.C.S., or until further orders.

He is also appointed during the same period to be Subdivisional Officer of the Khondmals.

The 22nd December 1936.

No. 8611—2C/4-24 of 36-A.—Babu Brajusundar Mahanti, Deputy Magistrate and Deputy Collector in the Khurda subdivision in the district of Puri, is appointed temporarily to hold charge of that subdivision during the absence, on deputation, of Rai Bahadur Kartik Chandra Chandra or until further orders.

The 23rd December 1936.

No. 8639-A.—Rai Sahib Ganesh Chandra Chandra, Deputy Magistrate and Deputy Collector on leave, is posted temporarily to the headquarters station of the district of Cuttack.

P. T. MANSFIELD,

Chief Secretary to Government.

The 22nd December 1936.

No. 8614—P2C/18/36-P.—In exercise of the powers conferred by sub-sections (1) and (2) of section 14 of the Code of Criminal Procedure, 1898 (Act V of 1898), the Governor is pleased (a) to confer upon each of the gentlemen mentioned in column 1 of the following table who have been appointed to be the Presidents of the Panchayats of the Unions noted against their names of the Sadr subdivision in the district of Puri, in place of the gentlemen mentioned in column 4 (who were appointed for a period of 3 years under notification no. 1476-P. R., dated the 20th May 1935) the powers of a Magistrate under sections 64, 127 and 128 of the said Code within the respective limits of the said Unions, and (b) to declare that they may exercise the said powers during the unexpired portion of the period of 3 years ending on the 12th March 1938 for which the gentlemen mentioned in column 4 were empowered to hold the office of Presidents of the said Panchayats under notification no. 1476-P. R., dated the 20th May 1935:—

Name of Presidents.	No. of Union.	Name of police-station.	Ex-President.
1	2	3	4
Babu Mayadhar Jali ...	VI	Brahmagiri ...	Babu Chakradhar Jali.
Babu Brajabandhu Routra	XII	Sadr ...	Babu Gopinath Bebartta.

The 18th December 1936.

No. 8516—L.R.-17/36-R.—In exercise of the powers conferred by clause (a) of sub-section (1) of section 36 of the Bengal, Agra and Assam Civil Courts Act, 1887 (XII of 1887), the Governor is pleased to invest Babu Padma Charan Das, Subdivisional Officer in charge of the Nawapara subdivision in the district of Sambalpur with the powers of a Munsif for the trial of suits between landlords and tenants under the Central Provinces Tenancy Act, 1920 (Central Provinces Act I of 1920).

By order of the Governor,

P. T. MANSFIELD,

Chief Secretary to Government.

The 17th December 1936.

No. 8774—R.S.25/36.—In exercise of the powers conferred by section 3 (18) of the

Orissa Tenancy Act, 1913 (Bihar and Orissa Act II of 1913), the Governor of Orissa is pleased to appoint the undermentioned officers to discharge the functions of a Revenue Officer under sections 112 and 130 and Chapter XII of that Act in villages Gopalpur and Kotadwar, thana nos. 99 and 102 of Banki Government Estate in district Cuttack and to appoint them to be Assistant Settlement Officers with effect from the dates on which they may take over charge of their duties:—

- (1) Babu Nagari Mohan Patnaik, Deputy Collector on probation.
- (2) Maulavi Moinuddin Ahmad, Deputy Collector on probation.
- (3) Babu Ratnakar Sarangi, Deputy Collector on probation.
- (4) Babu Somanath Misra, Deputy Collector on probation.

- (5) Babu Devendranath Das, Sub-Deputy Collector on probation.
- (6) Babu Kalikinkar Samal, Sub-Deputy Collector on probation.
- (7) Babu Ishwar Chandra Misra, probationary Munsif.

P. T. MANSFIELD,
Chief Secretary to Government.

EDUCATION, HEALTH AND LOCAL SELF-GOVERNMENT DEPARTMENTS.

NOTIFICATIONS.

The 21st December 1936.

No. 8883-E.—Babus Dinabandhu Tripathi and Devendranath Mahanti, probationers in the Registration Department, are confirmed as Sub-Registrars, with effect from 30th and 31st October 1936, respectively.

The 21st December 1936.

No. 8900-E.—Babu Balabhadra Misra is appointed to act as Headmaster of the Sambalpur Zila School for fifteen days, with effect from the 9th December 1936, vice Mr. Sukanta Rao, on leave.

The 22nd December 1936.

No. 8968-E.—It is hereby notified that in accordance with the provisions contained in sub-section (1) of section 5 of the Madras Elementary Education Act (Act VIII of 1920), read with paragraph 2 of notification no. 1493-E., dated the 22nd June 1936, M. R. Ry. Narayanarao Naidu Garu has been duly elected to be the President of the District Educational Council, Ganjam.

By order of the Governor,
A. F. W. DIXON,
Secretary to Government

The 18th December 1936.

No. 8567/P.H.-142/36-L. S.-G.—In exercise of the powers conferred by section 20 (2) of the Bihar and Orissa Places and Pilgrimage Act, 1920 (Bihar and Orissa Act II of 1920), Government are pleased to direct that in place of Babu Rajanikanta Patnaik deceased, Samanta Radha Prasanna Das shall, as elected by the district board of Balasore, be a member of the Lodging House Committee, Balasore, constituted under notification no. 843-L.S.-G., dated the 15th May 1934, for the unexpired term of the Committee.

A. F. W. DIXON
Secretary to Government.

The 21st December 1936.

No. 8887-L. S.-G.—The gentlemen named below are appointed to be temporary Civil Assistant Surgeons, with effect from the date or dates on which they join their appointments:—

1. Dr. Dhirendranath Ghosh.
2. Dr. Rai Krushna Mohanti.

By order of the Governor,
A. F. W. DIXON,
Secretary to Government.

CO-OPERATIVE SOCIETIES

NOTIFICATION.

The 15th December 1936.

Whereas after the holding of an inquiry under sub-section (1), section 35 of the Bihar and Orissa Co-operative Societies Act (VI of 1935), into the constitution, working and financial condition of the Balkati Bell-metal Co-operative Society Limited bearing registration no. 21 of 20-2-1924 in the district of Puri, I am of opinion that the said society ought to be dissolved; now therefore in exercise of the power conferred by clause (a), section 42 of that Act I hereby order the said society to be wound up.

And further, in exercise of the power conferred by sub-section (1), section 44 of the same Act, I hereby appoint Babu Lakhminarayan Panda, Manager, Puri Central Co-operative Bank Limited to be liquidator of the abovenamed society and direct that any person having any claim against it shall make the same before the liquidator within one month from date.

S. C. RAY,
Deputy Registrar, Co-operative Societies.

OFFICE OF THE DIRECTOR OF DEVELOPMENT.

NOTIFICATION.

The 18th December 1936.

No. 1352-Ind.—Babu S. C. Dutt, Workshop Superintendent of the Orissa School of Engineering, Cuttack, is granted leave on average pay, under rules 289, 291 and 297 of the Bihar and Orissa Service Code, for one month with effect from the 12th November 1936.

S. N. MOZUMDAR,
Director of Development.

OFFICE OF THE RETURNING OFFICER.**NOTIFICATION.**

Puri, the 19th December 1936.

No. 4475.—In pursuance of rule 14 (9) of the Council of State Electoral Rules, it is hereby published for general information that Babu Sitakanta Mahapatra has been duly elected to the Council of State for the Orissa Non-Muhammadan Constituency.

M. HAMID,
Returning Officer.

OFFICE OF THE REVENUE COMMISSIONER.**NOTIFICATIONS.**

The 17th December 1936.

No. 1288—1L-9/36.-Regn.—Babu Kali Charan Patnaik, Sub-Registrar of Soro

(Balasore) under orders of transfer to Gop (Puri), is granted leave on average pay on medical certificate for one month and six days with effect from the 25th September 1936 to the 30th October 1936, under rules 284, 289 and 291 of the Bihar and Orissa Service Code.

The 20th December 1936.

No. 1314—2E-10/36-A-Regn.—Babu Devendranath Mahanti, probationary Sub-Registrar attached to the Sadr Registration Office, Cuttack, is transferred temporarily to Ganjam-Koraput and is posted to act as Sub-Registrar, Buguda, until further orders.

He is authorised under the Madras Registration Rule 84 to make endorsements on documents in English.

2. Babu Bhagirathi Sahu, Sub-Registrar of Buguda, is posted to Digapohandi.

J. R. DAIN,
Inspector-General of Registration.